

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**  
**UNSTARRED QUESTION NO. †77**

Answered on Monday, November 25, 2024/Agrahayana 4, 1946 (Saka)

**Incidents of Theft from Lockers**

†77. SHRI ARUN KUMAR SAGAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether there has been a sharp increase in the incidents of dacoity, theft of money and jewellery from lockers in various branches of nationalised banks in different States during the last three years till date;
- (b) if so, the year-wise/bank-wise details of such incidents occurred;
- (c) whether each of these cases have been investigated;
- (d) whether the complicity of bank employees/officials have been detected in the said cases;
- (e) if so, the details thereof; and
- (f) the action taken or proposed to be taken by the Government in this regard?

**ANSWER**

THE MINISTER OF STATE FOR FINANCE  
(SHRI PANKAJ CHAUDHARY)

(a) to (f): No sir. As per the information furnished by Public Sector Banks (PSBs), the number of cases of dacoity and theft from lockers in branches of PSBs in various States decreased from six cases reported during the financial year (FY) 2021-22 to four cases reported during the financial year (FY) 2022-23 and one case reported during the financial year (FY) 2023-24.

PSBs have further informed that in all the aforesaid cases, FIRs were lodged and the matters were investigated. Connivance of bank employee was found in one case during this period and action was taken by the bank as per extant policy guidelines on staff accountability.

Reserve Bank of India *vide* circular dated 18.8.2021 has advised banks to put in place a detailed Board approved policy outlining the responsibilities owed by bank for any loss or damage to the contents of the lockers due to negligence of banks.

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